

ration a loan of about US \$ 12.6 million (Rs. 9.45 crores) for financing part of the foreign exchange cost involved in the acquisition of seven Boeing 737-200 jet aircraft.

(b) The loan will be received and repaid direct by Indian Airlines Corporation.

(c) The loan agreement, which will incorporate the terms and conditions, is still to be finalised.]

APPLICABILITY OF THE INSURANCE AMENDMENT ACT, 1968 TO GENERAL INSURANCE

894. SHRI D. THENGARI :

SHRI JAGDISH PRASAD MATHUR :

Will the PRIME MINISTER be pleased to state

(a) whether it is a fact that the entire provisions of the Insurance Amendment Act, 1968 have been made applicable to General Insurance business; and

(b) if not, which are the Sections, which have not so far been made applicable and what are the reasons therefor?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) and (b) Provisions of the Insurance (Amendment) Act, 1968, other than those of sections 14 and 41 thereof, were brought into force with effect from 1-6-1969. As regards section 14 and 41, an assurance was given by the Government during the consideration of the Insurance (Amendment) Bill, 1968, by the Joint Committee on the Bill that the sections would not be brought into force until Payment of Bonus Act, 1965, was suitably amended in relation to employees of insurance companies carrying on general insurance business. The question of suitable amendment of the Payment of Bonus Act, 1965, is under consideration of the Ministry of Labour, Employment and Rehabilitation.

CAPITATION FEE IN PRIVATE MEDICAL COLLEGES

895. SHRI HAMID ALI SCHAMNAD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) how many private medical colleges are there in India;

(b) whether it is a fact that some of the medical colleges charge capitation fees from the students for admissions;

(c) whether Government are aware that Kasturba Medical College, Mangalore (Mysore State) collects huge amounts of money from the students at the time of their admission into that college; and

(d) if so, what steps Government have taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) 13.

(b) Yes. Eight private medical colleges charge capitation fees.

(c) As far as Government of India is aware Rs. 6,000 per student are charged by the Kasturba Medical College, Mangalore.

(d) The State Governments concerned have been advised to discourage the opening of private Medical Colleges which depend for their existence on high capitation fees, and/or high tuition fees.

OFFICERS IN THE MINISTRY OF FINANCE

896. SHRIMATI VIDYAWATI CHATURVEDI : Will the PRIME MINISTER be pleased to state :

(a) the number of officers in the Ministry of Finance (Secretariat Proper) who received offers of hospitality for their sons from foreigners abroad during 1969;

(b) the number of them who sought permission from Government for accepting their hospitality offers on the basis of letters received by them from the foreigners;

(c) the number of cases where the officers' contacts with the foreigners were brought to the adverse notice of Government and also sought to be investigated through the Intelligence Bureau and the result thereof;

(d) the number of cases in respect of whom permissions were granted/refused; and